

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-3309/ND/2019**

**IN THE MATTER OF:
Mr. Raj Bala Aggarwal**

....PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 20.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational creditor :Ms. Kanishka Singh, Ms. Deepika
Pal, Advocates with Sr. Counsel
Dr. Sarbjit Sharma.**

**For the Respondent/Corporate debtor :Mr. Aniruddha Deshmukh,
Advocate.**

ORDER

Heard the submissions made by the learned counsel for the petitioner. The counsel for the petitioner has prayed for grant of time for filing written submissions. A month's time is granted. The petitioner's counsel is directed to inform the corporate debtor about the next date of hearing and also equal time is granted to the corporate debtor for filing written submissions in the matter. Matter is adjourned to **02.09.2021**.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)